

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT

- 1 Name of the Govt. Servant in full (in block letters) HARMESH KUMAR
- 2 Service to which belongs H.J.S.
- 3 Total length of service up to date. ^{13th} ~~12th~~ months
- (i) in non gazetted rank
- (ii) in gazetted rank In gazetted rank
- 4 Present post held and place of posting Civil Judge (Jr. Div.) ^{5.} ~~Cum J.M.~~ Court No. VI, at Shimla
- 5 Total annual income from all sources during the calendar year. ~~XXXX~~ 2005 ⁰ Approx Rs. 44,000/-
- 6 DECLARATION.

I hereby declare that the return enclosed, namely, forms I to V are complete, true and correct as on 29-3-2006 to the best of my knowledge, and belief, in respect of information due to be furnished by me under the provisions of sub rule (1D) of rule ~~18~~ 18 of the central services (Conduct) Rules 1964.

Date: 29-3-2006

Signature.....
Harmesh Kumar

Note.....This return shall contain particulars of all assets and liabilities of the Govt. Servant either in his own name or in the name of any other person.

Note2....If a Govt. Servant is a member of Hindu undivided family with coparcenary rights in the properties of the family either as a 'KARTA' or as a member, he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact value of such share, it is, approximate value. Suitable explanatory notes may be added wherever necessary.

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 1st DECEMBER, 20 (e.g., LANDS, HOUSE, SHOPS, Other BUILDINGS, Etc.)

Sr. No.	Description of property	Precise locations (Name of Distt. Division, Taluk and village in which the Property is situated and also its distinctive number, etc.	Area of land (in case of land and buildings	Nature of land in case of landed property	Extent of interest.	If not in own name state in whose name held and his/her relationship, if any to the Govt. Servant.
1	2	3	4	5	6	7
-NIL-	-NIL-	-NIL-	+NIL-	-NIL-	+NIL-	-NIL-

Date of acquisition	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (Address and connection of the Govt. servant if any, with the person/persons concerned) Please note 1 below.	Value of the property (See Note 2 Below.	Particulars of sanction of prescribed authority if any	Total annual income from the property	Remarks.
8	9	10	11	12	13
+NIL-	+NIL-	-NIL-	-NIL-	-NIL-	-NIL-

Date 29-3-2006

Signature. *Harmesh Kermal*

Note:- For the purpose of column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Govt. servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

Note :2 :- In Column 10 should be shown:-

- (a) Where the property has been acquired by purchase, Mortgage or lease, the price of premium paid for such acquisition.
- (b) Where it has been acquired by lease, the total annual rent thereof also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO. II

Statement of Liquid assets on first appointment as on 29-3-2006

- (i) Cash and Bank balance exceeding 3 months' emoluments.
(ii) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

Sr. No.	Description	Name and address of company, Bank, etc.	amount	If not in own name name and address of person in whose name held and his/her relationship with the Govt. employee/servant	Annual income derived	Remarks.
1	2	3	4	5	6	7
1	1 K.V.P.73BB 952338 Dt. 23.2.01	Post office.	Rs. 5000/-	-	-	-
2	5 K.V.P.S. No. 84CC 314931-35 Dt. 16.1.01	-do-	Rs. 10000/- each Total 50000/-	-	-	Source of income from which this investment.
3	1 K.V.P.No. 68BB 646699 Dt. 22.8.02	-do-	Rs. 5000/-	-	-	made:- Mother
4	1 K.V.No, AA 091676 dt. 22.8.2000	-do-	Rs. 1000/-	-	-	-
5	Monthly income scheme No. 114499 Dt. 15.12.04	-do-	Rs. 50000/-	-	Rs. 333/-PM received which in turn deposited in 5 Years Post office R.D.Scheme of account No. 342231 on monthly Inst. of Rs. 350/-	-
6	Saving Ac.No. 36608.	Pb. National Bank. Br. G.T.Road Daultapur.	Rs. 23113/-	-	-	-
7	Saving Ac.No. 55046387769	State Bank of Patiala Br. Daultapur	Rs. 69836/-	-	-	-

Date 29-3-2006

Signatures: *Himmet Kumar*

Note: I In column 7, Particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note: II The term "Emoluments" means the pay and allowances received by the Govt. servant.

FORM III

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT, AS ON 29-3-2006

Sr. No.	Description of items.	Price of value at the time of acquisition and or the total payment made up to the date of return as the case may be in case of articles purchased on hire purchase of instalments/basis	If not in own name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with the approximate date of acquisition	Remarks.
1	2	3	4	5	6
1	Gold Jewellery	Approx 70 Gms.	-	gifted by my In-laws at the time of my marriage on Jan. 05.	-
2	-do-	" 143 Gms.	-	gifted by my parents at the time of my marriage.	-
3	-do-	" 16 Gms.	-	gifted by my relatives, at the time of my marriage.	-
4	-do-	" 8 Gms.	-	-do- on marriage by my parents	-
5	Silver Jewellery	" 130 Gms.	-	-do- on marriage by my parents	-
6	Mobile Phone	Rs. 6800/-	-	June 2003.	-
7	2 wrist watches	Approx Rs. 7000/-	-	by gift.	-

Date:- 29-3-2006

Signatures.....
Harish Kumar

Note:1 In this form, information may be given regarding items like (a) jewellery owned by him (Total Value) (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value) (c) (i) Motors car, (ii) Scooter/Motor cycles, (iii) refrigerators/air conditioners, (iv) Radios/radiograms) television sets any other articles the value of which individually worth less than Rs. 1000/- ~~other than articles of daily use such as cloths, utensils, books crockery, etc. added together as lumpsum.~~ (d) value of items of movable property individually worth less than Rs. 1000/- other than articles of daily use such as cloths, utensils, books crockery, etc. added together as lumpsum.

Note No. 2. In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note No. 3 In column 6, particulars regarding sanction obtained or report made in respect of various transactions may given.

Form No. IV.

Statement of provident Fund and Life Insurance Policy on First Appointment as on ²⁹⁻³⁻²⁰⁰⁶ ~~31st December, 2005~~.

INSURANCE POLICIES

Sr.No.	Policy No. and date of policy	Name of Insurance Company	Sum insured/date of maturity	Amount of annual premium
1	2	3	4	5
	-Nil-	-Nil-	-Nil-	-Nil-

PROVIDENT FUNDS

Type of provident funds/GPF/CPF Account No.	Closing balance as as last report by the audit /Accounts officer along with date of such balance.	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in this column)
6	7	8	9	10
-Nil-	+Nil-	-Nil-	-Nil-	-Nil-

Date 29-3-2006

Arundh Kamee
Signatures

FORM NO. 5

STATEMENT OF DEPTS. AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON 29-3-2006

Sl. No.

Sl. No.	Amount	Name and address of creditors	Date of incurring liability	Details of Transactions	Remarks
1	2	3	4	5	6
	-Nil-	-Nil-	-Nil-	-Nil-	-Nil-

Date:- 29-3-2006

Hemesh Kumar
Signatures.